

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10873/2006

(From the judgement and order dated 28/03/2006 in CWP No. 12550/2003 of The HIGH COURT O F

PUNJAB & HARYANA AT CHANDIGARH)

MANAGING COMMITTEE, S.K.R.M. COLLEGE

Petitioner(s)

VERSUS

K.B.SINGH & ORS.

Respondent(s)

(With prayer for interim relief)

WITH SLP(C) NO. 10878 of 2006

(With appln.(s) for exemption from filing C/C of the impugned judgment and with prayer for interim

relief and office report)

SLP(C) NO. 10879 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 11498 of 2006

(with appln.(s) for exemption from filing C/C of the impugned judgment and with prayer for interim

relief and office report)

Date: 31/07/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. Dinesh Kumar Garg,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the Petitioner, the case

is adjourned by two weeks. The Petitioner is permitted to file additional documents.

(K.K. Chawla)
tia)

(Radha R. Bha

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Court Master

Court Mast